

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1001
ANSWERED ON:06.03.2007
TRADING OF HUMAN ORGANS
Singh Shri Chandrabhan Bhaiya

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether certain companies are trading in human organs to other countries through internet ;
- (b) if so, the details thereof;
- (c) whether certain companies maintain price list of dishes made from human flesh and their organs through internet ;
- (d) if so, whether the Government keeps a vigil in such things on internet; and
- (e) if so, the details of provisions made to check such activities?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO H. GAVIT)

(a) to (c): No such incident has been brought to the notice of the Government.

(d) & (e): In terms of the Transplantation of Human Organs Act, 1994, administered by the Ministry of Health & Family Welfare and as adopted by the State Governments, commercial dealings in human organs is a punishable offence. In terms of the Information Technology Act, 2000, administered by the Department of Information Technology, publishing or transmitting of any material in electronic form, `which is lascivious or appeals to the prurient interests or if its effect is such as to tend to deprave and corrupt persons` is also a punishable offence. Further, `Public health` and `Police` fall under the jurisdiction of the State Governments as per List II-State List of the Seventh Schedule of the Constitution of India. Therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of all crimes including trading in human organs and for prosecuting the criminals.